

**ESTIMATES COMMITTEE
1960-61**

HUNDRED AND THIRTY-NINTH REPORT

(SECOND LOK SABHA)

**MINISTRY OF SCIENTIFIC RESEARCH AND
CULTURAL AFFAIRS**

Action taken by Government on the recommendations contained in the Fifth Report (Second Lok Sabha) of the Estimates Committee on the Ministry of Education and Scientific Research.

CULTURAL AND INTERNATIONAL ACTIVITIES



**LOK SABHA SECRETARIAT
NEW DELHI**

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CONTENTS

	PAGES
I. Composition of the Committee	(iii)
Introduction	(v)
I. Report	1
II. Recommendations that have been accepted by Government	2
III. Replies of the Government that have been accepted by the Committee	21
IV. Replies of the Government that have not been accepted by the Committee	31
APPENDIX—Analysis of the action taken by Government on the recommendations contained in the 5th Report of the Estimates Committee (Second Lok Sabha)	35

ESTIMATES COMMITTEE
1960-61

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Shri Avtar Singh Rikhy—*Deputy Secretary*

Shri K. Ranganadham—*Under Secretary*

*Elected with effect from 25-11-1960 *vice* Shri Dinesh Singh resigned.

INTRODUCTION

I, the Chairman, Estimates Committee having been authorised by the Committee, present this Hundred and Thirty-ninth Report of the Estimates Committee on Action taken by Government on the recommendations contained in the Fifth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Education & Scientific Research—Cultural and International Activities.

2. The Fifth Report of the Estimates Committee (Second Lok Sabha) was presented to Lok Sabha on the 31st March, 1958. The Ministries of S.R. & C.A. and Education furnished their comments on the recommendations contained in this Report between 10th September, 1958 and 5th October, 1960. The replies were examined by the Study Group 'F' of the Estimates Committee (1959-60) in their sitting held on the 11th April, 1960 and by the Study Group 'E' of the Estimates Committee (1960-61) in their sittings held on the 19th and 20th December, 1960.

3. The Report has been divided into the following four Chapters:—

I. Report

II. Recommendations that have been accepted by Government.

III. Replies of the Government that have been accepted by the Committee.

IV. Replies of the Government that have not been accepted by the Committee.

4. An analysis of the Action taken by Government on the recommendations contained in the Fifth Report (Second Lok Sabha) of the Estimates Committee is given in the Appendix to this Report. It would be observed therefrom that out of 71 recommendations made in the Report, 71·8% have been accepted by Government. Of the rest, while replies of Government in respect of 24% of the recommendations have been accepted by the Committee, replies in respect of 4·2% of the recommendations have not been accepted by the Committee.

NEW DELHI;

May 4, 1961.

Vaisakha 14, 1883 (Saka)

H. C. DASAPPA,

Chairman,
Estimates Committee.

CHAPTER I

REPORT

The Estimates Committee are glad to state that the points brought out in their Fifth Report (Second Lok Sabha) have been replied to by Government generally to their satisfaction. There are, however, three recommendations replies to which have not been accepted by the Committee and have been commented upon in Chapter IV of this Report.

CHAPTER II

RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY GOVERNMENT

Serial No. of recommendation as in the Appendix IX to the 5th Report	Reference to Paragraph No. of the Report	Summary of Recommendation/conclusion	Reply of Government
1	2	3	4
1	9	The Committee suggest that the amendment of the constitution of the Sangeet Natak Akademi consequent on the reorganisation of the States should be expedited.	Accepted. The final draft of the revised Constitution has been received from the Akademi and is under examination. [Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.]
2	9	The Committee suggest that the feasibility of having a provision in the constitution of the Akademi that with regard to the cultural activities, the cultural organisations as existed before the reorganisation of the States should continue to function as such may be examined.	Accepted. [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.]

- 3 10 The Committee suggest that the Akademi should be duly registered without delay and given complete autonomy in its day to day work. The Committee also suggest that suitable machinery should be evolved for making recruitment to the Secretariat staff of such autonomous or semi-autonomous bodies. A duly constituted selection board consisting of official and non-officials may be set up for this purpose. This selection board may be authorised to co-opt technical experts in the field as and when necessary.
- 4 15 The Committee observe that as the Manipur College of Dancing is a national institution for teaching highly advanced courses of Manipur Dance, people from outside the town would also come to Manipur and it is, therefore, necessary to have not only suitable accommodation for the college but also some hostel accommodation.
- 5 17 The Committee appreciate the efforts made by the Sangeet Natak Akademi to preserve the indigenous forms of dance and music in the country.
- 7 24 The Committee suggest that the Sangeet Natak Akademi should persuade the remaining States who have not set up State Akademis to have such Akademis so that the various cultural activities may spread throughout the country. The feasibility of giving a suitable grant-in-aid for this purpose may also be examined.
- The Akademi already enjoys autonomy in day to day work. Steps have been taken to get the Akademi registered. For making selections to the Akademi staff, a Selection Board is constituted on the lines suggested, whenever it is necessary.
- [*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]
- Accepted. Steps have been taken in this regard.
- [*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]
- No comments.
- [*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]
- The suggestion to set up the State Akademis was made by the Sangeet Natak Akademi to the states quite some-time back. It is now for the State Governments to take necessary action in the matter.
- [*Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]

(Further information required by the Study Group)

Action taken on the question of giving a suitable grant-in-aid for the purpose of setting up State Akademis may be stated.

(L.S.S. O.M. No. 68-CCII/57, dated 14-4-60)

Setting up of the State Akademis is the concern of the State Governments but the Government of India have been advising State Governments to set them up as early as convenient. The Minister has also discussed this with Chief Ministers during his tours. As such Sangeet Natak Akademi has decided not to take any further action in the matter. The Sangeet Natak Akademi, however, will strengthen the activities of the State Akademies after they are set up by giving financial aid on the basis of its budget requirements.

[*Ministry of Scientific Research & Cultural Affairs*
D.O. Letter No. F. 6(11)/59-Gen. dt. 4/5-10-60].

The suggestion of the Estimates Committee regarding integration of the Asian Theatre Institute and the Akademi's scheme of a National School of Drama has already been carried out. The Akademi has taken over the institute and hope to develop it in a way so as to cover both aspects of the work without any duplication.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59*].

8 27 The Committee observe that there is a possibility of duplication between the scheme of the National School of Drama proposed to be set up by the Akademi in Delhi and the scheme of the Asian Theatre Institute to be established with the UNESCO assistance. The Committee, therefore, suggest that the two schemes may be amalgamated with a view to avoiding any duplication.

- 9 The Committee suggest that the work of the survey in various forms of drama found in the different parts of the country on a national basis should be expedited and that Sangeet Natak Akademi should publish the result of the survey.
- 10 The Committee consider that steps taken by the Sangeet Natak Akademi in regard to the holding of film seminar and institution of film awards are in the right direction and that such activities could be expanded with benefit.
- 11 The Committee observe that there is hidden talent in rural areas in the field of dance, drama and music which has to be encouraged. The Committee, therefore, suggest that suitable programmes might be arranged in the villages and for that purpose, the co-operation of the Community Development Organisations might be obtained.
- 13 The Committee were surprised to learn that there was at present no systematic machinery available in the Sangeet Natak Akademi to watch the work of the institutions which were granted financial assistance by it, to ensure that their achievements were commensurate with the grants given. The Committee suggest that the Sangeet Natak Akademi
- 28 Accepted.
[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]
- 29 Accepted.
[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]
- 31 Accepted in principle and details will be worked out in due course.
[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]
- 36 The Akademi has accepted the proposal to set up a panel for the purpose.
[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]

should have some arrangements with the State Akademis, to exercise general control and give suitable guidance wherever necessary.

- 14 37 The Committee was glad to learn that there had been no lapses of sanctioned grants so far, as the money not spent during a year, was carried over to the next year. All the same, the Committee feel that efforts should be made to spend the grants, as far as possible, within the year for which they are given.
- 17 40 The Committee consider that it is desirable to have a perspective plan of development of the Sangeet Natak Akademi phased over a number of years which would give an idea of what the ultimate objectives are and by what time they are expected to be achieved.
- 18 41 The Committee suggest that the question of development of dance, drama and music should be left entirely to non-official agencies.
- 19 42 With a view to having a co-ordinated development, consistent with due economy and avoiding duplication or waste, the Committee suggest—
- Accepted. Steps have been taken in this direction.
 [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.]
- The Executive Board of the Sangeet Natak Akademi has authorised the Chairman to set up a Committee to draw up a phased programme for the Akademi for the next five years.
 [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.]
- The Government agree that this should be done as far as possible.
 [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.]
- Accepted.
 Steps have been taken in this regard.

gest that a suitable machinery for collaboration between the Sangeet Natak Akademi and the A.I.R. may be set up.

[*Min. of S.R. & C.A. O. M. No. F. 6(11)/59-G. dt. 24-8-59*].

20

44 The Committee suggest that the feasibility of representing Parliament in the Akademis by two members from the Lok Sabha and one member from Rajya Sabha might be examined so that the Parliament may keep in closer touch with the activities of the Akademis.

Ten members of Parliament are, as men of letters on the General Council of the Sahitya Akademi.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59*].

24

52 The Committee suggest that instead of deciding each case of grant of financial assistance to authors or associations for publication of literary works on *ad hoc* basis, suitable guiding principles should be laid down for the purpose.

A guiding principle for giving financial assistance has already been laid down by the Executive Board of the Sahitya Akademi, namely, that the work concerned should be of such outstanding merit as to be of national importance. Naturally each individual case is decided on its merit and on the advice of the Advisory Board for the language concerned. The maximum financial assistance by the Akademi is limited to about half the actual cost of production of the book concerned.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59*].

25

54 The Committee are of the opinion that the Central Sahitya Akademi should make efforts to

The Sahitya Akademi would welcome the early establishment of State Sahitya Akademis and

encourage early establishment of State Akademis in the States, where they have not so far been established.

would gladly take steps to encourage such establishment.

[*Ministry of Scientific Research and Cultural Affairs*
O.M. No. F. 6(11)/59-Gen. dated 24-8-59].

(Further information required by the Study Group)

It may be stated (i) if any steps have been taken to encourage the establishment of State Sahitya Akademis in the States where they did not exist and (ii) which other States have since established such Akademies.

[*Lok Sabha Secretariat, O. M. No. 68-BC/II/57, dated 14-4-60*].

Setting up of State Akademis is the concern of the State Governments but the Government of India have been advising State Governments to set them up as early as convenient. The Minister has also discussed this with Chief Ministers during his tours. The Estimates Committee had referred to State Sahitya Akademis in Kerala, Andhra Pradesh and Orissa. Since then the following States have formed Sahitya Akademis:—

- (i) Rajasthan
- (ii) Jammu and Kashmir
- (iii) Madras (Tamil Development and Research Council is performing the same function as that of an Akademi).

Some of the other State Governments/Union Territories are also considering the setting up of the Akademis.

- 26 55 The Committee are glad to learn that the Sahitya Akademi has built up a library of books of literary interest in all the Indian languages, books in English by Indian authors, translations of Indian classics and books relating to literary information and criticism.
- 27 59 The Committee were surprised to learn that the Akademi had not been registered under the Societies Registration Act of 1860 till June, 1957. The Committee hope that such delays would be avoided in future.
- 28 64 The Committee suggest that measures to undertake surveys in arts and crafts in different States should be expedited and that steps be taken as early as possible to encourage surviving indigenous art and craft.
- 29 65 The Committee suggest that the Akademi should work out a plan to develop photographic archives of works of art in the country and implement the scheme gradually.
- No comments.
- [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59].
- Due to amendment of the Constitution of the Akademi, registration at an earlier date was not possible. The Akademi is now duly registered.
- [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 24-8-59].
- The Lalit Kala Akademi has already accepted the suggestion in principle. It has been decided that surveys should be done on the basis of regions with cultural affinity, and not on the basis of administrative units.
- [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59].
- The Lalit Kala Akademi is agreeable and has a plan of its own. For practical difficulties, particularly due to present paucity of photographic raw materials, it has not been possible to make as much progress as desired.
- [Min. of S.R. & C.A. O. M. No. F. 6(11)/59-Gen. dt. 24-8-59].

The Akademi has already a programme to publish popular and cheap art books and brochures, including colour and monochrome reproductions. The Akademi has also a proposal to bring out new series on contemporary artists to suit the average person's pocket.

[*Min. of S.R. & C.A. O. M. No. F. 6(11)/59-Gen. dt. 24-8-59*].

The Committee suggest that small and cheap editions of photographs of works of art may be brought out for the general public.

The Committee suggest that instead of giving grants to recognised art institutions on an *ad hoc* basis suitable rules on the subject may be framed. They also suggest that adequate publicity should be given to the fact that art organisations and institutions are recognised by the Lalit Kala Akademi and financial assistance given to them. In this connection, the Committee suggest that the Lalit Kala Akademi should publish a pamphlet giving all its schemes and rules and regulations governing the grant of recognition or assistance and supply copies thereof to all concerned including Members of Parliament.

(i) The Lalit Kala Akademi has set up a Special Committee to frame and finalise rules for giving grants.

(ii) The Akademi has decided to bring out an Annual Report, containing all information about its activities and circulate it to various institutions and individuals interested in its work.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59*].

The Akademi has accepted the suggestion to evolve and follow some suitable method of keeping a check on the art organisations availing of the Akademi's grants. The Akademi has a proposal

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The Committee feel that the present system of watching and evaluating the work of the organisations and institutions to which financial assistance is given, by scrutinising the audit

reports of those organisations/institutions is inadequate. The Committee consider that the Audit Reports by their very nature cannot be the criteria for judging the standard of art sponsored by individual organisations. The Committee suggest that a better and more suitable method should be evolved for this purpose in consultation with the State Governments.

to invite reports from the Regional members and to institute a system of inspection. It is also proposed to consult State Governments which forward requests for financial assistance.

[*Min. of S.R. & C.A. O.M. No. F. (11)/59-Gen. dated 24-8-59.*]

34 73

The Committee suggest that the States which have not so far established State Akademis should also be encouraged to form similar Akademis in their States at an early date.

The Lalit Kala Akademi agrees to the suggestion. As a matter of fact, the Akademi has been stressing the need for setting up more such institutions, but the response has been rather poor. In any case, the matter is more for the State Governments to consider.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 24-8-59.*]

35 75

The Committee are surprised to learn that the Akademi has not so far published any annual reports. The Committee consider that the annual reports should have been published and made accessible to the public as the Akademi is financed from the public Funds.

The Lalit Kala Akademi has already decided, as required under the Registration Act, to publish Annual Reports in future.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 24-8-59.*]

36 79

The Committee consider that it would be better if the Vice-Presidents of the Indian Council for Cultural Relations are elected by the

The Governing Body of the Indian Council for Cultural Relations has accepted the recommendation of the Estimates Committee. The matter

Members of the Council from amongst themselves instead of their being nominated by the Government of India.

will now be placed before the General Assembly of the Council at its next Session for ratification.

[*Ministry of S.R. & C.A. O.M. No. F. 13-66/58-E.C. 2 dated 22-4-59.*]

(Further information required by the Study Group.)

It may be stated whether the decision of the Governing Body on the recommendation has since been ratified by the General Assembly of the Council.

This has since been ratified by the General Assembly of the Council.

(*Lok Sabha Secretariat O.M. No. 68-ECII/57 dated 14-4-60*)

[*Ministry of Scientific Research and Cultural Affairs, O.M. No. F. 6(11)/59-Gen. dated 3-6-60.*]

37 79

The Committee would very much like that the General Council should meet at least once a year as provided in the constitution of the Indian Council for Cultural Relations.

The recommendation has been noted by the Council for implementation.

[*Min. of S.R. & C.A. O.M. No. F. 13-66/58-EC. 2 dated 22-4-59.*]

38

80 The Committee suggest that the Governing Body should be elected by the Council.

The Governing Body of the Council had accepted the recommendation of the Estimates Committee. The matter will now be placed before the General Assembly of the Council at its next session for ratification.

(Further information required by the Study Group).

[*Ministry of S.R. & C.A. O.M. No. F. 13-66/58-EC.2 dated 16-4-59*].

The latest position in the matter may be stated.

This has been accepted by the General Assembly of the Council.

(*Lok Sabha Secretariat O.M. No. 68-ECII/57 dated 14-4-60*).

[*Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 3-6-60*].

39

81 The Committee also suggest that there should be at least two Members of the Lok Sabha and one member of the Rajya Sabha on the Governing Body of the Council.

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The Governing Body of the Council has accepted the recommendation of the Estimates Committee. The matter will now be placed before the General Assembly of the Council at its next session for ratification.

(Further information required by the Study Group).

[*Ministry of S.R. & C.A. O.M. No. F. 13-66/58-EC. 2 dated 16-4-59*].

It may be stated whether the decision of the Governing Body has since been ratified by the General Assembly of the Council.

This has been ratified by the General Assembly of the Council.

(*Lok Sabha Secretariat O.M. No. 68-ECII/57 dated 14-4-60*).

[*Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 3-6-60*].

40 The Committee regret to observe that the explanation offered by the representative of the Ministry for not convening the meeting of the Governing Body of the Council twice a year as required by the provisions of the Constitution is not satisfactory. The Committee hope that in future the provisions laid down in the Constitution of such bodies would be duly respected and that meetings of such bodies will be regularly convened as specified.

41 85 The Committee suggest that steps should be taken without further delay to form the Local Councils as enjoined by the constitution of the Council.

The comment of the Estimates Committee relates to the period prior to 1956. Since then the Governing Body has been meeting regularly.
[Min. of S.R. & C.A. O.M. No. F. 13-66/58-EC.2. dated 16-4-59.]

Steps are being taken by the Council to set up in the first instance local councils in Bombay, Clacutta, Madras and Hyderabad.*

[Min. of S.R. & C.A. O.M. No. F. 13-66/58-EC.2 dated 16-4-59.]

42 87 The Committee are constrained to observe that in spite of the audit observations on the necessity for framing bye-laws for the Council, defining the powers of the President and the Secretary of the Council and framing the rules governing the finances and the conditions of service of the employees of the Council, the Council paid little heed to the matter and things remained in an unsatisfactory state. The Committee would like to emphasise that it

A Constitution Sub-Committee of the Governing Body of the Council was set up consisting of the following members for the purpose of framing the rules, regulations and bye-laws governing the conditions of service etc. of the Council's staff :—

- (1) Prof. Humayun Kabir (*Chairman*).
- (2) Shri C. D. Deshmukh.
- (3) Shri K. G. Sayidain.
- (4) Prof. M. Mujeeb.

is essential for the proper functioning of the Council that bye-laws are made by the Governing Body and the powers of the office bearers are properly defined without further delay.

(Further information required by the Study Group).

It may be stated whether the bye-laws of the Council have since been framed.

(Lok Sabha Secretariat O.M. No. 68-ECII/57 dated 14-4-60.)

- 43 88 The Committee suggest that definite rules should be laid down for the recognition of cultural and educational institutions and the fact that such recognition is given by the Council should be adequately publicised.

(Further information required by the Study Group).

It may be stated whether the decision of the Governing Body on the recommendation has since been ratified by the General Assembly of the Council.

(Lok Sabha Secretariat O.M. No. 68-ECII/ 57, dated 14-4-60.)

- (5) Shri A. V. Venkateswaran.
(6) Shri Inam Rahman (Convener).

[Min. of S.R. & C.A. O.M. No. F. 13-66/58-EC.2 dated 16-4-59.]

The bye-laws have been framed by the Council and will be finalised as soon as the revised Rules and Regulations of the Council are finally adopted.

[Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 3-6-60.]

The Governing Body of the Council has accepted the recommendation of the Estimates Committee. The matter will now be placed before the General Assembly of the Council at its next session for ratification.

[Ministry of S.R. & C.A. O.M. No. F. 13-66/58-EC. 2 dated 16-4-59.]

This has since been ratified by the General Assembly of the Council.

[Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 3-6-60.]

* At the stage of factual verification, the Ministry of S.R. & C.A. furnished the following information :—

As regards Hyderabad, the Governing Body of the I.C.C.R. at their meeting held on the 6th August, 1960 decided that it was not advisable to start more branches within India as most of the work of the Council was with foreign countries. The branches have, however, been opened at Bombay, Calcutta and Madras.

44 The Committee are of the opinion that work of selection of professors, lecturers etc., for teaching Indian culture and languages in foreign countries should, in future be done exclusively by the Council.

The Council has accepted this recommendation and decided that *in future* the University Grants Commission be requested to do the preliminary selection in case of requirement of professors by the Council for appointment abroad. The Council might also have its own panel out of which appointment of professors and cultural lecturers outside India could be made. The final selection in all such cases is being made and will be made by the Council itself.

[*Min. of S.R. & C.A. O. M. No. F. 13-66/58 EC. 2 dated 16-4-59.*]

45 The Committee suggest that the feasibility of extending the scheme of sponsoring visits of eminent professors and students to West Asian countries and of their counterparts to India to other countries also should be examined.

The Council has already decided to extend the scope of its scheme for exchange of students and professors to include other countries which were not covered so far by this scheme.

[*Min. of S.R. & C.A. O.M. No. F. 13-66/58 EC.-2 dated 16-4-59.*]

46] 97 The Committee suggest that selection of Indian scholars on study and lecture tour abroad should be made either by the Governing Body or by a special selection Sub-Committee. Those deputed should submit reports to the Council on their return.

The Council has authorised its President to appoint a Special Sub-Committee for the Selection of eminent Indian scholars who are to be sent out on individual good-will mission and lecture tours on behalf of the Council.

(Further information required by the Study Group).

[*Min. of S.R. & C.A. O.M. No. F. 13-66/58 EC. 2 dated 16-4-59.*]

The reply to the part of the recommendation relating to the submission of reports by the Indian Scholars deputed abroad may be furnished.

It is confirmed that those Indian scholars whose visits abroad are sponsored by the Council on study and lecture tours are always asked to submit reports of their tour to the Council on their return.

[*Lok Sabha Secretariat O.M. No. 68-EC II/57 dated 14-4-60.*]

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 3-6-60.*]

47 98 The Committee suggest that adequate publicity should be given to schemes relating to the grant of subsidy to Indian good-will missions visiting foreign countries.

The Council welcomes this suggestion and is taking necessary steps to take its various schemes and programmes better known in the country and abroad.

48 101 The Committee suggest that every possible endeavour should be made to stimulate the interest of local welfare committees in their work.

[*Min. of S.R. & C.A. O.M. No. F. 13-66/58 EC. 2 dated 16-4-59.*]

Every effort is being made by the Council to ensure that the local welfare committees function more effectively.

[*Ministry of S.R. & C.A. O.M. F. 13-66/58 EC. 2 16-4-59.*]

49 102 The Committee would like to stress that the council should arrange an orientation course for every foreign student studying in India as soon after his arrival in India as possible.

The recommendation of the Committee is already being implemented in as much as orientation courses for the newly arrived students from overseas are arranged regularly by the Council.

[*Min. of S.R. & C.A. O.M. No. F. 13-66/58-EC. 2 dated 16-4-59.*]

- 51 106 The Committee learnt that the scheme of grant of financial assistance to organisations and individuals for publication of rare manuscripts and other books had not been given due publicity. They recommend that this may be done now.
- 53 108 With reference to the Audit Report on the Accounts for 1955-56 referred to in para 108 the Committee hope that such slackness would be avoided in future.
- 56 112 The Committee suggest that the schemes relating to cultural grants made by the Central Govt. should be properly formulated and publicised so that all those who are entitled under the rules and conditions laid down by Govt. can come forward and benefit by it.
- 58 115 The Committee suggest that the Chairman of the Indology Committee should be a non-official, preferably an eminent Indologist, and that a suitable official may be a member, or member-Secretary or a Secretary as considered necessary.
- The recommendation of the Committee is being implemented by the Council.
 [Min. of S.R. & C A. O.M. No. F. 13-66/58 EC. 2 dated 16-4-59.]
- Accounts have since been approved by the Governing Body of the Council at regular intervals.
 [Min. of S.R & C.A. O.M. No. F. 13-66/58 EC. 2 dated 16-4-59.]
- It has been decided to send a copy of the approved set of conditions for grants to all institutions of all-India importance. It has also been decided to send them to all the State Govts., so that they may bring these to the notice of all the concerned institutions within their jurisdiction.
 [Min. of S.R. & C.A. O.M. No. F. 6 (11)/59-Gen. dated 13-8-59.]
- A non-official has been nominated as the Chairman of the Indology Committee and the Deputy Secretary, Cultural Division as the Member-Secretary of the Committee.
 [Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 13-8-59.]

- 61 120 The Committee appreciate the appointment of the Sanskrit Commission to consider the question of the present state of Sanskrit education in all its aspects and hope that it will serve to revive the interest in Sanskrit Language which is slowly fading away.
- 63 124 While the Committee feel that it is not only desirable but also necessary to have a National Theatre in the Capital, they would like the Ministry to re-examine whether it should be constructed at the proposed cost.
- 65 129 The Committee feel that the provision made for the purchase of art objects during the previous years should have been suitably reduced when it was found that the amount earmarked could not be usefully spent year after year. The Committee would like the Ministry to bear this point in mind when framing future estimates.
- 68 133 The Committee were glad to learn that the prime Minister had directed that an Inter-Ministry Committee with some non-officials should be set up for the selection of delegations for being sent abroad. The Committee hope that the proposal will be implemented without delay.
- 70 139 The Committee appreciate the participation of the Government of India in the Unesco Project of Translation of Indian classics into Western European Languages and hope that it will lead to the better understanding of Indian Culture in other countries.
- Has been noted.
[*Min. of Edn. O.M. No. F. 20-23/58-H dated 14-2-59.*]
- The matter has been re-examined and the idea is to reduce the cost of the Theatre substantially.
[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 24-8-59.*]
- This has been noted for future guidance.
[*Min. of S.R. & C.A. O.M. No. F. 29-1, 58-C2 dated 10-9-58.*]
- A committee including representatives of Ministries concerned and non-officials has been set up for the purpose in February, 1958.
[*Min. of S.R. & C.A. O.M. No. F. 21-1/58 EC. 1 dated 20-5-59.*]
- The observation has been noted.
[*Min. of Edn. O.M. No. F. 5-4/58-U-1 dt. 20-3-57.*]

71 144—145 The Committee are glad to note that a number of schemes, though useful and desirable in themselves but of a comparatively low priority, has as a result of economy drive, been kept in abeyance. The Committee suggest that the feasibility of utilising these savings during the Second Plan for accelerating the progress of elementary education in the country may be examined.

The Ministry is alive to the need of accelerating the progress of elementary education in the country. The possibility of utilising savings for the expansion of elementary education is constantly kept in mind.

[*Min. of Edn. No. F. 35-2/59-B. 1 dt. June 1959.*]

CHAPTER III

REPLIES OF THE GOVERNMENT THAT HAVE BEEN ACCEPTED BY THE COMMITTEE

S. No. of recommen- dation as per App. IX to the 5th Report	Reference to Paragraph No. of the Report	Summary of Recommendation/Conclusion	Reply of Government
1	2	3	4
6	22	<p>The Committee suggest that the Akademi should contact the Hoteliers Association through the Tourist Department (Ministry of Transport) and suggest to them some programmes which would give to the foreign visitors correct idea of the cultural background of India.</p>	<p>This is not within the purview of the Akademi. However, the Akademi has offered to give assistance to the Ministry of Transport (Tourist Department) whenever desired.</p> <p style="text-align: right;"><i>[Min of S.R. & C.A. O.M. No. F. 6 (IT)/59-Gen. dt. 24-8-59.]</i></p>
15	39	<p>While appreciating the inadequacy of the existing accommodation with the Sangcet Natak Akademi, the Committee are of the opinion that in view of the present financial stringency,</p>	<p>As the work of the Akademies was suffering due to lack of proper accommodation and their activities were expanding it was decided to construct the joint building of the three National Akademies.</p>

the proposed expenditure of Rs. 22 lakhs for the building of the Akademies should be kept in abeyance during the Second Plan.

The work would be taken in hand in stages starting with the construction of the Administrative Block.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]

16 The Committee are not convinced about the necessity of keeping the headquarters of the three Akademies in Delhi and suggest that the feasibility of shifting the headquarters outside Delhi, where suitable accommodation might be available, may be explored.

The Akademies consider it necessary and the Government agree that for convenience of work, their Headquarters should remain at New Delhi.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59*]

21 The Committee suggest that two members may be selected for the membership of the General Council of the Sahitya Akademi from the bilingual States, one to represent each linguistic area.

Since each language is also directly represented on the General Council of the Sahitya Akademi, bilingual states need not have two representatives each. In the case of Bombay, for example, Gujrati and Marathi are also directly represented on the General Council.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]

22 The Committee feel that the present system according to which the Executive Board which is selected by the General Council, in turn, virtually selects the members of the next General Council may be examined to remove this anomaly.

The present procedure was finalised by the General Council after considerable deliberation and with a view to ensuring that the various branches of literature and humanities receive adequate representation on the General Council.

Regarding representatives of States, the selection by the Executive Board is limited to the panel recommended by the State.

[*Min. of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 24-8-59.*]

23 The Committee feel that there is some possibility of duplication in the activities of the National Book Trust and the Sahitya Akademi. The Committee are of the view that there should be a clear demarcation between the functions of the Sahitya Akademi and the National Book Trust so as to avoid any duplication of effort on similar schemes.

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In theory the possibility is undoubtedly there but in practice the duplication is avoided because the National Book Trust and the Sahitya Akademi work in close co-operation. The Secretary of the Sahitya Akademi is a trustee of the National Book Trust and the Chairman of the National Book Trust is a member of the Sahitya Akademi's Executive Board as well as General Council. Care is thus taken to see that no item of the programme is duplicated.

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The main demarcation between the activities of the Sahitya Akademi and the National Book Trust is that while the Akademi is concerned mainly with translating literary classics from one Indian language into other Indian languages, bringing out critical editions of important classics, sponsoring outstanding books of literary interest in the various languages, and publishing bibliographical material of common interest to all Indian languages, the National Book Trust is primarily interested in publishing useful books in all subjects and making them available to the reading public at reasonable cost. If, for example, the Sahitya Akademi publishes critical editions

of Kalidasa's works, the National Book Trust may be interested in reprinting the actual text only in low-priced editions. This would naturally be done by the two bodies in consultation and active cooperation with each other.

[*Ministry of S.R. & C.A. O.M. No. F.6(11)/59-Gen. dated 24th August, 1959.*]

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With regard to the proposal to establish a Central Institute of Arts to provide facilities for higher research in fine arts, the Committee are of the opinion that the existing fine arts colleges which are doing good job in the matter of carrying on higher research and developing fine arts should be strengthened and utilised for the purpose and as far as possible duplication of institutions should be avoided.

The question of avoiding duplication and strengthening the present institutions was discussed in details by various artists, art educationists and critics at a specially convened Seminar in 1956 which favoured setting up a new institute with a different character and purpose from those of the existing institutions.

A Special Committee already set up by the Akademi is looking into the whole question and the proposal will be taken up for implementation after the Committee's report is available. It is also the intention of the Akademi to strengthen the existing institutions and avoid duplication as far as possible.

(Further information required by the Study Group),

The latest position in regard to the proposal to establish a Central Institute of Arts may be stated.

[*Ministry of S.R. & C.A. O.M. No. F.6(11)/59-Gen. dated 24th August, 1959.*]

The proposal has been accepted in principle and the Planning Commission has been requested to include it in the Third Five Year Plan for implementation.

[*Lok Sabha Secretariat O.M. No. 68-ECII/57*
dated 14-April, 1960.]

The Committee suggest that the feasibility of entrusting the work of dissemination of knowledge of Indian culture in foreign countries to the Indian embassies, instead of opening new cultural centres by the Council should be examined. The help and co-operation of Indian nationals in the respective countries should also be utilized.

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[*Ministry of Scientific Research and Cultural Affairs D.O. Letter No. F6(11)/59-Gen. dated 4/5th October, 1960.*]

The Governing Body of the Council is unable to agree with the recommendation of the Estimates Committee contained in this paragraph. The decision to open its cultural centres outside India was taken by the Council after careful consideration of the various implications of the proposal. Experience had shown that embassies cannot do the kind of work in the field of cultural relations that the Council is planning and that is why the Council decided to start its own cultural centres which would work independently of the embassies. The Council would, however, be willing to consider again the recommendation of the Estimates Committee after some experience of independent working had been gained. This Ministry agrees with this view.

[*Ministry of S.R. & C.A. O. M. No. F. 13-66/58 E.C.-2 daed 16th April, 1959.*]

The question of starting cultural centres abroad by the I.C.C.R. has, for the time being, been held up. [*Ministry of S.R. & C.A. O.M. No. F. 6 (11)/59-Gen. dt. 4-5-61.*]

This Ministry is of the opinion that no ceiling need be fixed. Grants will however be given to the Council for its activities according to requirements

[*Ministry of S.R. & C.A. O. M. No. F. 13-66/58-E.C.-2. dated 16th April 1959.*]

While accepting that the I.C.C.R. has been doing quite useful work, the Committee suggest that the Ministry should examine whether in view of the present financial stringency the expenditure cannot be stabilised at the present level during the remaining period of the Second Plan.

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While appreciating the inadequacy of the existing accommodation with the I.C.C.R., the Committee are of the opinion that in view of the existing financial stringency, the construction of a building for the I.C.C.R., at an estimated cost of Rs. 8.2 lakhs, should be kept in abeyance during the Second Plan.

Government are unable to accept this recommendation in view of the fact that the Council is being constantly hampered in its activities for lack of adequate premises of its own.

[*Ministry of S.R. & C.A. O.M. No. F. 13-66/58 E.C. 2, dated 16th April 1959.*]

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The Committee suggest that the Bhandars and libraries all over the country which are understood to have a large number of rare manuscripts in their possession should be contacted in regard to the publication of rare manuscripts. The Committee also suggest that the feasibility of their proper cataloguing and classification and for microfilming and photostating some of them should be examined.

The recommendations were placed before the Indology Committee, which met on 18th August 1958 for their guidance. The Indology Committee noted the recommendations and felt that experience had shown that appeals for collection and repairs of manuscripts, issued by the Government of India in this connection had proved to be futile. Proper work on the lines suggested by the Estimates Committee could be done when an Institute of Indology was established.

On the recommendation of the Indology Committee, the different institutions and the universities have been requested to forward names and particulars of the scholars who are considered suitable for being trained for the proposed Institute of Indology. It is expected that the Institute will come into existence during the 3rd Five Year Plan.

As an interim measure, the Government of India are trying to purchase suitable manuscripts for

the National Museum through the Art Purchase Committee of this Ministry.

[*Ministry of S.R. & C.A. O. M. No. F.6(11)/59-Gen., dated 13th August 1959.*]

59 116 The Committee suggest that the feasibility of research in different branches of Indology being conducted by the Universities, instead of by a Central Institute to be newly created, may be examined.

The recommendations were taken into consideration by the Indology Committee while reviewing the question of the establishment of an Institute of Indology at the meeting held on 18th August 1958. The Committee have decided that there should be an Institute of Indology as a large amount of field work was necessary for proper indological studies and for which facilities did not exist nor are likely to exist for some time in the Universities and other institutions of higher learning.

[*Ministry of S.R. & C.A. O. M. No. F.6(11)/59-Gen., dated 13th August 1959.*]

60 119 The Committee are inclined to suggest that the amount of assistance to be given to an artist in indigent circumstances can be utilised for subsidising his works.

Assistance is given to those artists who are aged and infirm and whose financial circumstances are poor to enable them to carry on and continue their work. As such, Government are unable to accept this recommendation.

[*Ministry of S.R. & C.A. O. M. No. 1855/58-C4, dated 23rd September 1958.*]

64 126 The Committee do not like to encourage separate living by providing separate hostels for foreign students. They would, therefore, recommend that the necessary additional accommodation should be provided, where mixed living could be encouraged.

The proposed International Students House is not intended for foreign students alone and reserve a proportion of the seats for Indian Students to encourage the growth of friendly relations among them.

Further the Committee are not in favour of having costly buildings at present in view of the priority which many other things demand in general and in view of the financial stringency. They would like the Ministry to re-examine whether the construction of the International Students House, Delhi may be deferred for the present.

The construction of the House cannot be deferred further as there have been persistent complaints, particularly about food and a suitable place of meeting, by students who have come as our cultural scholars. The question has to be judged from the point of view of our cultural relations with foreign countries and it is because of this that the matter was re-examined at the highest level and special permission given for the construction of the International Students House.

As a measure of economy it has been decided to build the International Students House in two or three stages. The first phase of construction, when completed, will provide residential accommodation for 50 students and 5 Professors and most of the common amenities such as a Common Room, Library, Cafeteria and Auditorium.

[*Ministry of S.R. & C.A. O.M. No. F. 13-69-58. E.C. 2, dated 3rd November, 1959.*]

The plans and estimates of the International student's House Delhi have been revised and now it is proposed to provide residential accommodation for 98 students and 4 lecturers. It has also been decided not to have the auditorium during the first phase of the House.

[Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dt. 4-5-61].

The Committee suggest that the Department of Archaeology may also be associated with the Art Purchase Committee.

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It is not considered necessary to associate the Department of Archaeology with the Art Purchase Committee as the Department cannot contribute anything special.

[Ministry of S.R. & C.A. O.M. No. F. 29-1/58 C. 2, dt. 10-9-58].

The Committee suggest that the work relating to selection of books for presentation to the cultural and educational institutions and libraries in foreign countries may be entrusted to the Indology Committee in future.

67 131

Government accept this recommendation in principle and propose to set up a Committee shortly for selecting books for presentation in foreign countries under the programme of cultural activities.

[Ministry of S.R. & C.A. O.M. No. F. 21-1/58-EC-2, dated 20-5-59].

(Further information required by the Study Group).

The reasons why it is proposed to set up a Committee instead of entrusting the work of the Indology Committee may be stated.

(Lok Sabha Secretariat O. M. No. 68-ECII/57, dated 14-4-60).

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The standard list of books for presentation has been prepared in consultation with the Indology Committee. Books presented to a particular institution or library are selected out of this standard list by *ad-hoc* Committees consisting of members who are locally available in Delhi. The Indology Committee is a high power Committee with members drawn from all over India and it would involve unnecessarily heavy expenditure if the Committee was called for each particular selection.

[Ministry of Scientific Research and Cultural Affairs O.M. No. F. 6(11)/59-Gen., dated 3-6-60].

The Committee suggest that the feasibility of the Executive Board of the Indian National Commission for UNESCO being elected by the Commission itself may be examined.

69 136

Of the 11 members of the Executive Board 7 are elected by the Commission itself—2 each by Education, Science and Culture Sub-Commissions and 1 by Associate Members. Two Members

are *ex-officio*-Educational Adviser to the Government of India and Indian Representative on the Executive Board of UNESCO and only two members are nominated by the President of the Indian National Commission for Co-operation with UNESCO. Thus, it will be seen that a great majority of the Members are elected by the Commission itself. It is necessary to continue the provision for nomination by E.M. in his capacity as President of the Commission, of two Members on the Board so that eminent and distinguished persons who are not elected by the Commission, could be brought on the Board. In this connection, it may be mentioned that these two members are also nominated from among the members of the Commission.

[Ministry of S.R. & C.A. O.M. No. F. 5-4/58-U-I
dt. 20-3-57].

CHAPTER IV

REPLIES OF GOVERNMENT THAT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

S. No. of recommendation as per Appendix IX to the 5th Report	Reference to paragraph No. of the Report	Summary of Recommendation/ Conclusion	Reply of Government	Comments of the Committee
1	2	3	4	5
12	33	<p>The Committee suggest that each of the three National Academies concerned should be given adequate representation on the Selection Boards that are constituted for the purpose of selecting scholars for the award of research scholarships in their respective fields.</p>	<p>The Sangeet Natak Akademi and the Lalit Kala Akademi are already represented on the Selection Board constituted for the purpose of selecting scholars in the fields of dance, drama and music, and fine art. This Ministry is not concerned with any scholarships for study/research in literature and the Ministry of Education have</p>	<p>The Committee wish to reiterate that the Sahitya Akademi should be given adequate representation on the Selection Board constituted for the purpose of selecting scholars for the award of research scholarships in its field as is the position in respect of the Sangeet Natak Akademi and the Lalit Kala Akademi.</p>

informed that the Sahitya Akademi is consulted when they require any technical information in regard to certain languages.

[*Min. of S.R. & C.A. O.M. No. F. 6 (II)/59-Gen. dt. 25-2-60*].

The Committee recommend that the names of the institutions and the amounts of grants given to them should in future be included in the annual report of the Ministry.

The annual report of the Ministry is supposed to be a concise statement of the main activities of the Ministry and as such mention can be made only of the institutions of all India importance to whom substantial grants have been paid. If the names of even institutions to which a token grant is paid have to be included, this would make the report too bulky.

The Committee are of the view that the names of institutions/individuals receiving grants beyond a certain limit, say Rs. 20,000 in the case of institutions and Rs. 1000 in the case of individuals may be included in the annual report of the Ministry. As regards the institutions/individuals receiving grants below the limit, their number alone may be indicated in the Report.

[*Ministry of S.R. & C.A. O.M. No. F. 6 (II)/59-Gen. dt. 13-8-59*].

The Committee are of the view that the items of work contemplated under the scheme

The Committee hope that the scheme of the development of modern Indian languages

of the development of modern Indian languages can very well be entrusted to the Sahitya Akademi, if necessary, by enlarging its scope, and that the multiplicity of schemes of a similar nature should, as far as possible, be avoided.

(Further information requested by the Study Group).

The administrative difficulties due to which it is not desirable to entrust the scheme of development of modern Indian languages to the Sahitya Akademi may be stated.

(Lok Sabha Secretariat O.M. No. 68-ECII/57, dated 14-4-60).

ed. For this as well as for administrative reasons it is not considered desirable to entrust the scheme to the Akademi in the initial stages. The position may be reviewed after the scheme has been properly established.

[Ministry of S.R. & C.A. O.M. No. F. 6(11)/59-Gen. dated 12-11-59].

(a) The main function of the Sahitya Akademi is to promote development of literature as distinct from languages. The Akademi does not have necessary suitable staff for dealing with development of languages.

(b) The Akademi will need additional staff and accommodation if it is to undertake implementation of the scheme of development of languages along with its normal functions. The present accommodation position of the Akademi is already very acute.

would get established early when the question of entrusting it to the Sahitya Akademi would be reviewed.

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(c) The scheme requires proper coordination and cooperation of State Govts. It is felt that the Central Government will be in a better position than the Sahitya Akademi to effect such coordination and evoke necessary cooperation from State Governments.

[*Ministry of Scientific Research and Cultural Affairs O.M. No. F. 6(11)/59-Gen. dated 14-7-60*].

H. C. DASAPPA,
Chairman,
Estimates Committee.

NEW DELHI,

May, 4, 1961

Vansakha 14, 1883 (Saka)

APPENDIX

Analysis of the action taken by Government on the recommendations contained in the 5th Report of the Estimates Committee (Second Lok Sabha)

1.	Total number of recommendations made	71
2.	Recommendations that have been accepted by Government (<i>Vide</i> recommendations Nos. 1, 2, 3, 4, 5, 7, 8, 9, 10, 11, 13, 14, 17, 18, 19, 20, 24, 25, 26, 27, 28, 29, 30, 31, 32, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 51, 53, 56, 58, 61, 63, 65, 68, 70 and 71 in Chapter II)	
	Number	51
	Percentage to total	71·8%
3.	Recommendations not accepted by Government but replies in respect of which have been accepted by the Committee (<i>Vide</i> recommendations Nos. 6, 15, 16, 21, 22, 23, 33, 50, 52, 54, 57, 59, 60, 64, 66, 67 and 69 in Chapter III)	
	Number	17
	Percentage to total	24%
4.	Recommendations in respect of which replies of Government have not been accepted by the Committee (<i>Vide</i> recommendations Nos. 12, 55 and 62 in Chapter IV)	
	Number	3
	Percentage to total	4·2%